## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal No. 156 of 2018

Dated: <u>31<sup>st</sup> October, 2018</u>

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

## In the matter of :

NTPC Limited	 Appellant(s)
Versus	
Power Grid Corporation of India Ltd. & Ors.	 Respondent(s)

Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Neha Garg
Counsel for the Respondent(s)	:	Ms. Suparna Srivastava Ms. Nehul Sharma for PGCIL
		Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava Ms. Harshita Sinha for R-2

## <u>ORDER</u>

The learned counsel appearing for Respondent No.1 prays for four weeks' time to file his vakalatnama and reply and learned counsel appearing for the Appellant prays for four weeks' time to file rejoinder.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondents, as stated above, are placed on record.

Learned counsel appearing for the Respondent No. 1 is permitted to file the reply on or before 29.10.2018 after duly serving copy to the Appellant. Thereafter, rejoinder, if any, may be filed on or before 02.01.2019 after duly serving copy to the appearing Respondents.

List the matter on <u>02.01.2019</u>, as agreed by learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member